

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 456/(MAH)/2017

CORAM:


Present: SHRI M. K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2017

NAME OF THE PARTIES: Envergy Projects Ltd.  
V/s  
ROC, Mumbai

SECTION OF THE COMPANIES ACT: 252(3) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mangesh R. Jadhav, IAS	AROC, Mumbai.	 17/10/17.

**ORDER**

**C.P. No. 456/252(3)/NCLT/MB/MAH/2017**

1. None present from the side of the Petitioner. From the side of the RoC, Mumbai, Learned AROC is present and stated that the Reply on behalf of the RoC, Mumbai is placed on record wherein the maintainability of the Petition is challenged.
2. Under the circumstances, in the absence of the Petitioner, matter cannot be proceeded.
3. Registry is directed to issue Notice to the parties for the next hearing. Adjourned to **15<sup>th</sup> November, 2017.**

sd/-

**Bhaskara Pantula Mohan**  
**Member (Judicial)**

Dated: 17.10.2017

vkf

sd/-

**M.K. Shrawat**  
**Member (Judicial)**